

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH AT NEW DELHI**

IN THE MATTER OF:

Original Application No. 1325/2024

WITH

Original Application No. 1326/2024

WITH

Original Application No. 1327/2024

Public Action Committee & Ors.

...Applicant(s)

Versus

Union of India & Ors.

...Respondent(s)

WITH

Appeal No. 48/2024

Bahadur ke Textile & Knitwear Association

...Appellant

Versus

Punjab Pollution Control Board & Ors.

...Respondent(s)

WITH

Appeal No. 20/2025

Bahadur ke Textile & Knitwear Association

...Appellant

Versus

Punjab Pollution Control Board & Anr.

...Respondent(s)

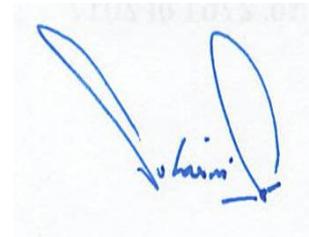
N.D.O.H. – 22.07.2025

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THROUGH



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New Delhi
Date: 17.06.2025

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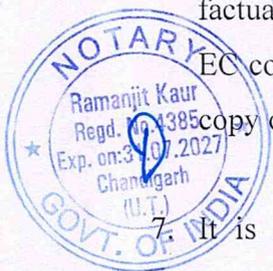
CONSOLIDATED REPLY AFFIDAVIT ON BEHALF OF THE MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE

I, Dr. K.M. Selvan S/o Shri Muthu Kanaga Raj, aged about 41 years, presently working as Scientist 'E' in the Ministry of Environment, Forest & Climate Change, Chandigarh (hereinafter referred to as "MoEF&CC"), Government of India, Jor Bagh, New Delhi-110003, do hereby, in my official capacity, Scientist 'E' solemnly affirm and state on oath as under:

1. That, I am acquainted with the facts and circumstances of the instant Original Application and duly competent to swear the present reply affidavit on behalf of the Ministry of Environment, Forest Climate Change based on the official records maintained therein.

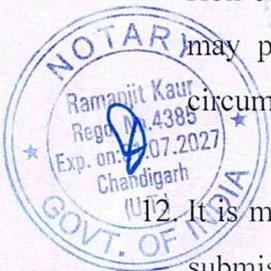


2. It is humbly submitted at the very outset that the contents of the Original Application unless specifically admitted, are denied to the extent that they are inconsistent with the submissions made hereinafter.
3. It is humbly submitted that the Original Applications have been filed with the allegation that M/s Punjab Dyers Association and M/s Bahadur Ke Textiles & Knit Wear Association Ltd. have been continuously discharging effluents into the Budha Dariya (now known as Budha Nallah), in violation of the conditions stipulated in the Environmental Clearance (hereinafter referred to as "EC") and the Consent to Operate (hereinafter referred to as "CTO"). The applicants seek enforcement of the directions issued by the Punjab State Pollution Control Board under Section 33-A of the Water (Prevention and Control of Pollution) Act, 1974, against the said industries. Conversely, the Appellant seeks quashing of the said orders.
4. It is humbly submitted that the EC for 'the construction of Common Effluent Treatment Plant (hereinafter referred to as "CETP") at village Jamalpur Awana, Panchayat Jamalpur Awana, Taluk, Ludhiana East, Ludhiana District' was granted by the Answering Respondent to M/s. Punjab Dyers Association vide letter no. F.No.10-92/2010-IA.III dated 03.05.2013. Further, another EC for 'Establishment of CETP of 15 MLD at Bahadur ke Road Dyeing Complex, Ludhiana, and Punjab was granted to M/s. Bahadur Ke Textile & Knitwear Association Ltd. (BTKAL) by the Answering Respondent vide letter no. 10-119/2011-IA.III dated 08.12.2014. Copies of the EC dated 03.05.2013 and 08.12.2014 have been annexed herewith as **Annexure-1** and **Annexure-2** respectively.
5. It is humbly submitted that the Answering Respondent has established a Standard Operating Procedure (hereinafter referred to as "SoP") for Post Environmental Clearance Monitoring and compliance of the projects vide Office Memorandum dated 25.11.2022. A copy of the Office Memorandum dated 25.11.2022 is annexed herewith as **Annexure-3**.
6. It is humbly submitted that in line of the above-mentioned SoP, the Answering Respondent vide letter dated 17.03.2025 requested the RO of the Ministry at Chandigarh to furnish a factual status report concerning the issues raised in the Original Application, along with an EC condition-wise compliance status report (s) for all the ECs associated with the project. A copy of the letter dated 17.03.2025 has been annexed herewith as **Annexure-4**.
7. It is humbly submitted that, in furtherance to the Answering Respondent's letter dated 17.03.2025, the RO Chandigarh carried out a site inspection on 11.04.2025 and accordingly submitted a factual status report as well as EC compliance status report to the Answering Respondent vide letter no 1-09/2025/NGT/Env/eFile dated 01.05.2025. A copy of the site inspection report dated 01.05.2025 has been annexed herewith as **Annexure-5**.



[Handwritten signature]

8. It is humbly submitted that in the case of EC dated 03.05.2013 granted to M/s Punjab Dyers Association, the approval was accorded for the establishment of 117 Million Litres per day (MLD) CETP. However, during the inspection, the RO has observed that the project has been implemented in deviation from the approved configuration by setting up two separate CETPs of 40 MLD and 50 MLD capacities, respectively, instead of a single CETP of 117 MLD as envisaged in the EC. During the visit, the RO Chandigarh has observed that none of the EC conditions are being complied by the 40 MLD and 50 MLD units, and both are continuously discharging treated wastewater into Buddha Nallah. At present, there is no consent for the operation from the Punjab State Pollution Control Board (hereinafter referred to as "PSPCB") for the project. Environment compensation has also been imposed by the PSPCB for the violation of the provisions of Environmental laws. The RO, Chandigarh has opined that immediate intervention by the concerned stakeholders is necessary to address and control the ongoing water pollution at the earliest.
9. It is further submitted that in the case of EC dated 08.12.2014 granted to M/s. Bahadur Ke Textiles & Knitwear Association, the EC was granted for a 15 MLD CETP with a condition to maintain "ZERO discharge". However, during the site visit, the RO Chandigarh observed that the Project Proponent is continuously discharging 15 MLD treated water into Buddha Nallah. The effluent monitoring system is also not appropriate. At present the CTO granted to the extant project has been revoked by the Punjab State Pollution Control Board.
10. It is humbly submitted that the examination of the condition-wise compliance status reports of both ECs within the Ministry revealed that the majority of the stipulated conditions had not been complied with by the respective Project Proponents. Accordingly, considering the significant non-compliance by both the Project Proponents, the Answering Respondent issued a Show Cause Notice vide letter no. IA-L-11011/16/2025-IA-I dated 14.05.2025 to both M/s. Punjab Dyers Association and M/s. Bahadur Ke Textiles & Knitwear Association Ltd. The response to the said SCN is currently awaited. Copies of the SCN dated 14.05.2025 issued to the respective project proponents have been attached herewith as **Annexure-6** and **Annexure-7**.
11. In light of the above-stated facts and circumstances, it is most humbly prayed that the Hon'ble Tribunal may kindly be pleased to take the present Reply Affidavit on record and may pass appropriate Order(s). Direction as deemed fit and proper under the facts and circumstances of the present case.
12. It is most humbly submitted that the Answering Respondent seeks leave to make additional submissions, if required, during the course of the proceedings.



Ramanjit Kaur

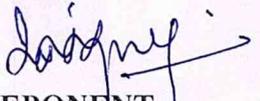
Ramanjit Kaur

DEPONENT

VERIFICATION

I Dr. K.M. Selvan, Scientist 'E', the above-named Deponent, do hereby verify that the contents of the above affidavit are true and correct to my knowledge as per the records of the Answering Respondent. No part of it is false and nothing material has been concealed there from.

Verified at Chandigarh on 17.06.2025.


DEPONENT



ATTESTED
RAMANJIT KAUR
Notary, Distt. Courts, Chandigarh

The contents of this Affidavit/Document has been explained to the deponent/executants. He/She has admitted the same to be correct. The deponent/executant has signed Register at Sr. No. 1168 P. No. 104 Date 17/6/2025

17 JUN 2025

F.No.10-92/2010-IA.III
Government of India
Ministry of Environment & Forests
(IA-III Division)

Paryavaran Bhawan,
CGO Complex, Lodhi Road,
New Delhi - 110 003,

Dated: 3rd May, 2013

To
The Secretary,
M/s. Punjab Dyers Association,
Nav Ratan Complex, New Chawla Furniture,
Link Road, Cheema Chowk,
Ludhiana - 141 008, Punjab

Subject: Environmental Clearance for the construction of Common Effluent Treatment Plant (CETP) at Village Jamalpur Awana, Panchayat Jamalpur Awana, Taluk Ludhiana East, Ludhiana District, Punjab by M/s. Punjab Dyers Association -Reg.

This has reference to your letter no. Nil dated 04.10.2012 seeking Environmental Clearance under the Environment Impact Assessment Notification, 2006. The proposal has been appraised as per prescribed procedure in the light of provisions under the Environment Impact Assessment Notification, 2006 on the basis of the mandatory documents enclosed with the application viz., the Form-I, EIA, EMP, and the additional clarifications furnished in response to the observations of the Expert Appraisal Committee constituted by the competent authority in its meetings held on 15th -17th December, 2011, 10th - 11st May, 2012, 8th -9th November, 2012 and 18th -19th February, 2013.

2. It is interalia, noted that the proposal involves development of Common Effluent Treatment Plant (CETP) on a plot area of 32 acres at Jamalpur, Awana, Ludhiana. There are 241 dying units in 5 industrial clusters. The effluent from the industrial units will be collected through the pipeline. The treated wastewater will be used for irrigation in an area of 80,000 acres. The capacity of CETP proposed is 117 MLD. The total cost of the project is Rs. 255.85 Crores.

3. This is a Category 'B' project and since there was no SEIAA, Punjab, the project was considered by the EAC in its meeting held on 18th -20th Jan, 2011 and finalized the additional TOR, including conduct of Public Hearing. After the reconstitution of SEIAA the project was returned to SEIAA. The SEIAA has appraised the project exempting the Public Hearing and recommended for the issue of Environmental Clearance stating that the project is located within declared industrial area. As Ludhiana has been declared as one of the critically polluted areas hence, the General condition applies to the project since it is within 10 km from Ludhiana. The project has been transferred to Ministry.

4. The Expert Appraisal Committee, after due consideration of the relevant documents submitted by the project proponent and additional clarifications furnished in response to its observations, have recommended for the grant of Environmental Clearance for the project. Accordingly, the Ministry hereby accords necessary Environmental Clearance for the above project as per the provisions of Environment Impact Assessment Notification, 2006 and its subsequent amendments, subject to strict compliance of the terms and conditions as follows:

5. SPECIFIC CONDITIONS:

- (i) Consent order shall be obtained from Pollution Control Board. The PCB shall ensure the treatability of Boron, Sodium Absorption Ration (SAR) and phenolic Compounds to meet the standards for agriculture use.
- (ii) There shall be no discharge into Budha nallah.
- (iii) The farmers shall be made aware that the water supplied to them is treated effluent.
- (iv) The project proponent shall set up separate environmental management cell for effective implementation of the stipulated environmental safeguards under the supervision of a Senior Executive.
- (v) The funds earmarked for environment management plan shall be included in the budget and this shall not be diverted for any other purposes.
- (vi) Project proponent should develop green belt all along the periphery of the site with plant species that are significant and used for the pollution abatement.
- (vii) All the recommendation of the EMP shall be complied with letter and spirit. All the mitigation measures submitted in the EIA report shall be prepared in a matrix format and the compliance for each mitigation plan shall be submitted to MoEF along with half yearly compliance report to MoEF-RO.

6. GENERAL CONDITIONS:

- (i) The project proponent will set up separate environmental management cell for effective implementation of the stipulated environmental safeguards under the supervision of a Senior Executive.
- (ii) Full support shall be extended to the officers of this Ministry/ Regional Office at Chandigarh by the project proponent during inspection of the project for monitoring purposes by furnishing full details and action plan including action taken reports in respect of mitigation measures and other environmental protection activities.

- (iii) A six-Monthly monitoring report shall need to be submitted by the project proponents to the Regional Office of this Ministry at Chandigarh regarding the implementation of the stipulated conditions.
- (iv) Ministry of Environment & Forests or any other competent authority may stipulate any additional conditions or modify the existing ones, if necessary in the interest of environment and the same shall be complied with.
- (v) The Ministry reserves the right to revoke this clearance if any of the conditions stipulated are not complied with the satisfaction of the Ministry.
- (vi) In the event of a change in project profile or change in the implementation agency, a fresh reference shall be made to the Ministry of Environment and Forests.
- (vii) The project proponents shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities and the date of start of land development work.
- (viii) A copy of the clearance letter shall be marked to concerned Panchayat/local NGO, if any, from whom any suggestion/representation has been made received while processing the proposal.
- (ix) Safety provision such as bus bays, service roads intersection improvement etc., will be carried out by the project proponent. The project proponent shall provide adequate facilities as per IRC norms/guidelines.
- (x) State Pollution Control Board shall display a copy of the clearance letter at the Regional Office, District Industries Center and Collector's Office/Tehsildar's office for 30 days.

7. These stipulations would be enforced among others under the provisions of Water (Prevention and Control of Pollution) Act 1974, the Air (Prevention and Control of Pollution) Act 1981, the Environment (Protection) Act, 1986, the Public Liability (Insurance) Act, 1991 and EIA Notification 2006, including the amendments and rules made thereafter.

8. All other statutory clearances such as the approvals for storage of diesel from Chief Controller of Explosives, Fire Department, Civil Aviation Department, Forest Conservation Act, 1980 and Wildlife (Protection) Act, 1972 etc. shall be obtained, as applicable by project proponents from the respective competent authorities.

9. The project proponent shall advertise in at least two local Newspapers widely circulated in the region, one of which shall be in the vernacular language

informing that the project has been accorded Environmental Clearance and copies of clearance letters are available with the State Pollution Control Board and may also be seen on the website of the Ministry of Environment and Forests at <http://www.envfor.nic.in>. The advertisement should be made within 10 days from the date of receipt of the Clearance letter and a copy of the same should be forwarded to the Regional office of this Ministry at Chandigarh.

10. This Clearance is subject to final order of the Hon'ble Supreme Court of India in the matter of Goa Foundation Vs. Union of India in Writ Petition (Civil) No.460 of 2004 as may be applicable to this project.

11. Any appeal against this clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

12. Status of compliance to the various stipulated environmental conditions and environmental safeguards will be uploaded by the project proponent in its website.

13. The project proponent shall also submit six monthly reports on the status of compliance of the stipulated EC conditions including results of monitored data (both in hard copies as well as by e-mail) to the respective Regional Office of MoEF, the respective Zonal Office of CPCB and the SPCB.

14. The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of EC conditions and shall also be sent to the respective Regional Offices of MoEF by e-mail.

(Lalit Kapur)
Director (IA-III)

Copy to:

1. The Secretary, Department of Environment, Government of Punjab, Chandigarh.
2. The Chairman, Central Pollution Control Board, Parivesh Bhawan, CBD-cum-Office Complex, East Arjun Nagar, Delhi – 110 032
3. The Member Secretary, Punjab Pollution Control Board, Vatavaran Bhavan, Nabha road, Patiala-147001, Punjab.
4. The CCF, Regional Office, Ministry of Environment & Forests (NZ), Bays No. 24-25, Sector-31-A, Dakshin Marg, Chandigarh-160030.
5. IA – Division, Monitoring Cell, MoEF, New Delhi – 110003.
6. Guard file

(Lalit Kapur)
Director (IA-III)

445 ANNEXURE R/2

F.No.10-119/2011-IA.III

Government of India
Ministry of Environment, Forests & Climate Change
(IA-III Division)

Indira Paryavaran Bhawan,
Jor Bagh Road,
New Delhi - 110 003

Dated: 8th December, 2014

To

The Chairman,

M/s Bahadur Ke Textile & Knitwear Association Ltd. (BTKAL),
C/o Jain Shawls, Bahadur Ke Road, Industrial Zone,
Ludhiana - 141 008, Punjab

Subject: Establishment of Common Effluent Treatment Plant (CETP) of 15 MLD at Bahadurke Road Dyeing Complex, Ludhiana, Punjab by M/s Bahadur Ke Textile & Knitwear Association Ltd. (BTKAL) - Environmental Clearance reg.

Sir,

This is with reference to your letter no Nil dated 18.07.2012 and subsequent letter dated 19.05.2014 for environmental clearance on the above-mentioned subject.

2. The Ministry of Environment, Forests & Climate Change has considered the application. It is noted that the proposal is for grant of Environmental Clearance for **Establishment of Common Effluent Treatment Plant (CETP) of 15 MLD at Bahadurke Road Dyeing Complex, Ludhiana, Punjab by M/s Bahadur Ke Textile & Knitwear Association Ltd. (BTKAL)**. The proposal was considered by the EAC in its meetings held on 16th -17th August, 2012 and 30th June, 2014 - 2nd July, 2014. The proponent has informed that:

- i. The project was accorded TOR vide letter no. F.No.10-119/2011-IA-III dated 12.03.2012.
- ii. The project involves establishment of Common Effluent Treatment Plant (CETP) of 15 MLD to collect, treat and dispose (to achieve zero discharge - through treat, recover and reuse options) process effluent from industrial units of Bahadurke Road Dyeing Complex engaged in textile dyeing, washing and printing processes at Bahadurke Road Industrial Area, Dyeing Complex, Ludhiana, Punjab.
- iii. It is proposed to establishment of CETP of 15 MLD alongwith biomass based captive co-generation power plant of 10 MW (2 * 5 MW) as well as 60 MT/hour steam generation capacity.
- iv. The project location is within Bahadurke Road Dyeing Complex, Ludhiana, Punjab.
- v. Approximately 25 units (existing and proposed) have been identified as member units of the CETP.
- vi. The collected raw effluent will be treated through a sequence of unit operations including pre-treatment (screening, degritting, equalization), primary treatment (precipitation/coagulation, flocculation, and resulting

- sludge separation and dewatering – a hazardous waste), secondary treatment (anaerobic stabilization of organic matter present in the effluent, and separation and handling of secondary sludge), followed by tertiary treatment (through pressure depth multi-grade filters and activated carbon adsorption).
- vii. In order to achieve zero discharge, the effluent will be conditioned (through chlorination and dechlorination, followed by micron-filtration) and subjected to multi-stage membrane treatment (followed by three-stage reverse osmosis) wherein reject from each stage will be sequentially subjected to next stage of treatment.
 - viii. The permeate (purified accept) from each stage will be collected for reuse (to be supplied back to the participating industries through piped network). The concentrated reject from final RO stage will be subjected to destruction (through forced thermal evaporation) in Multiple Effect Evaporator (MEE).
 - ix. The fresh water requirement will be 5 KLD and will be met from ground source.
 - x. The affluent treatment sludge will be around 15.9 MT per day to be dried on site and disposed as hazardous waste through State's common TSDF facility.
 - xi. Boiler ash 15 MT per day to be disposed as soil conditioner (for agricultural activities) and landfill.
 - xii. The total land area is 15000 sq. mt.
 - xiii. The power requirement is 2500 KW and it is proposed to generate power about 10 MW using biomass.
 - xiv. The boiler capacity is 150 tones per hour. Maximum fuel requirement will be @ 15 MT/hour. The fuel handling system will be designed for a capacity of 20 TPH.
 - xv. ESP will be installed as air pollution control measure to the boiler.
 - xvi. Solid waste generated from the plant will be in form of boiler furnace ash (@ 60 MT/Day) which will be sold out to brick manufacturers, Biological treatment sludge (@ 9 MT/day) will be disposed through its use as soil conditioner for agricultural area in the vicinity.
 - xvii. Hazardous wastes will be generated in form of Primary treatment sludge (@ 15MT/Day), Solids from MEE concentrate drying and used oil will be handled and disposed as per HWM Rules, 2008.
 - xviii. The total **project cost** is Rs. 162 crores.
 - xix. **Wildlife issues:** There is no environmental sensitive location like wildlife sanctuary/national park within the 10 km radius of the airport.
 - xx. There is no **court cases/violation** pending with the project proponent.
 - xxi. **Public Hearing:** The Committee exempted the conduct of Public hearing since the site is located within the Industrial Estate.
 - xxii. The project is Category 'B' and since it is located in Ludhiana, a critically polluted area, it is treated as Category 'A' as per General Conditions of EIA, Notification, 2006.

3. The project was considered in the 115th EAC meeting held on 16th -17th August, 2012 and the Committee recommended the proposal for grant of Environmental Clearance, however advised the proponent to submit the MoU between CETP and member units indicating the maximum quantity of effluent to be sent to the CETP along with the quality and also the out let norms to be

complied by CETP. The Project Proponent submitted the MoU document on 02.06.2014 i.e. after approximately 2 years therefore the proposal was again referred to EAC for appraisal.

4. The proposal was reconsidered by the Expert Appraisal Committee (EAC) and recommended in its 135th EAC meeting held on 30th June, 2014 – 2nd July, 2014 for granting Environmental Clearance. The Ministry of Environment, Forests & Climate Change hereby accords Environmental Clearance for the above-mentioned **Establishment of Common Effluent Treatment Plant (CETP) of 15 MLD at Bahadurke Road Dyeing Complex, Ludhiana, Punjab by M/s Bahadur Ke Textile & Knitwear Association Ltd. (BTKAL)** under the provisions of the Environment Impact Assessment Notification, 2006 and amendments thereto and Circulars issued thereon and subject to the compliance of the following specific conditions, in addition to the general conditions mentioned below:

A. SPECIFIC CONDITIONS:

- (i) "Consent for Establishment" shall be obtained from State Pollution Control Board under Air (Prevention and Control of Pollution) Act, 1981 and Water (Prevention and Control of Pollution) Act, 1974.
- (ii) The Punjab Pollution Control Board shall conduct regular as surprise inspection of the CETP.
- (iii) Online monitoring of the influent and effluent shall be conducted.
- (iv) The proponent shall maintain Zero discharge.
- (v) The permeate (purified accept) from each stage shall be collected for reuse (to be supplied back to the participating industries through piped network).The concentrated reject from final RO stage shall be subjected to destruction (through forced thermal evaporation) in multiple effect evaporator (MEE).
- (vi) The MoU between CETP and member units shall indicate the maximum quantity of effluent to be sent to the CETP along with the quality.
- (vii) The MoU between CETP and FETP shall indicate the maximum quantity of treated effluent and also the out let norms to be complied by CETP.
- (viii) The effluent from member units shall be transported through CETP tankers only duly maintaining proper manifest system. The vehicles shall be fitted with proper GPS system.
- (ix) Before accepting any effluent from member units, the same shall be as permitted by the SPCB in the consent order. No effluent from any unit shall be accepted without consent from SPCB under the Water Act, 1974 as amended
- (x) Suitable meters shall be provided to measure the quantity of effluent received, quantity of effluent recycled/reused and discharged.



- (xi) ESP shall be installed as air pollution control measure with the boiler as proposed.
- (xii) Hazardous wastes will be generated in the form of Primary treatment sludge (@ 15MT/Day), Solids from MEE concentrate drying and used oil will be handled and disposed as per HWM Rules, 2008.
- (xiii) All the recommendation of the EMP shall be complied with letter and spirit. All the mitigation measures submitted in the EIA report shall be prepared in a matrix format and the compliance for each mitigation plan shall be submitted to Regional Office (RO), MoEF along with half yearly compliance report.
- (xiv) Transportation of Hazardous wastes shall be as per the section 129 to 137 of Central Motor Vehicle Rules, 1989.
- (xv) The proponent shall ensure that the project fulfills all the provisions of Solid Wastes (Management and Handling) Rules, 2000 including collection and transportation design etc.
- (xvi) The units and the CETP will maintain daily log book of the quantity and quality of discharge from the units, quantity of inflow into the CETP, details of the treatment at each stage of the CETP including the raw materials used, quantity of the treated water sent back to the units, quantity of the salts extracted from the treatment process and details of selling of such salts. All the above information shall be provided on-line of the web site exclusively prepared for the purpose by the CETP owner. The website should be accessible by the people. The financial and energy details of the CETP will also be provided along with details of the workers of the CETP.
- (xvii) The ground water at the site will also be monitored and information made available on the above web site.
- (xviii) The project proponent shall set up separate environmental management cell for effective implementation of the stipulated environmental safeguards under the supervision of a Senior Executive.

B. General Conditions:

- (i) Adequate provision for infrastructure facilities including water supply, fuel and sanitation must be ensured for construction workers during the construction phase of the project to avoid any damage to the environment.
- (ii) Appropriate measures must be taken while undertaking digging activities to avoid any likely degradation of water quality.
- (iii) The construction material shall be obtained only from approved quarries. In case new quarries are to be opened, specific approvals from the competent authority shall be obtained in this regard.

- (iv) Adequate precautions shall be taken during transportation of the construction material so that it does not affect the environment adversely.
- (v) Borrow pits and other scars created during the road construction shall be properly levelled and treated.
- (vi) Adequate financial provision must be made in the project to implement the aforesaid safeguards.
- (vii) The project proponent will set up separate environmental management cell for effective implementation of the stipulated environmental safeguards under the supervision of a Senior Executive.
- (viii) Full support shall be extended to the officers of this Ministry/ Regional Office at Chandigarh by the project proponent during inspection of the project for monitoring purposes by furnishing full details and action plan including action taken reports in respect of mitigation measures and other environmental protection activities.
- (ix) A six-Monthly monitoring report shall need to be submitted by the project proponents to the Regional Office of this Ministry at Chandigarh regarding the implementation of the stipulated conditions.
- (x) Ministry of Environment, Forests & Climate Change or any other competent authority may stipulate any additional conditions or modify the existing ones, if necessary in the interest of environment and the same shall be complied with.
- (xi) The Ministry reserves the right to add additional safeguard measures subsequently, if found necessary, and to take action including revoking of the environment clearance under the provisions of the Environmental (Protection) Act, 1986, to ensure effective implementation of the suggested safeguard measures in a time bound and satisfactory manner.
- (xii) In the event of a change in project profile or change in the implementation agency, a fresh clearance shall be obtained from the Ministry of Environment, Forests & Climate Change.
- (xiii) The project proponents shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities and the date of start of land development work.
- (xiv) A copy of the clearance letter will be marked to concerned Panchayat/local NGO, if any, from whom any suggestion/ representation has been made received while processing the proposal.
- (xv) Safety provision such as bus bays, service roads intersection improvement etc., will be carried out by the project proponent.



The project proponent shall provide adequate facilities as per IRC norms/guidelines.

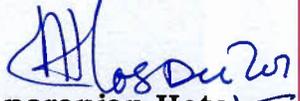
- (xvi) A copy of the environmental clearance letter shall also be displayed on the website of the concerned State Pollution Control Board. The EC letter shall also be displayed at the Regional Office, District Industries centre and Collector's Office/ Tehsildar's office for 30 days.
- (xvii) The funds earmarked for environmental protection measures shall be kept in separate account and shall not be diverted for other purpose. Year-wise expenditure shall be reported to this Ministry and its concerned Regional Office.
5. These stipulations would be enforced among others under the provisions of water (Prevention and Control of Pollution) Act, 1974 the Air (Prevention and Control of Pollution) Act 1981, the Environment (Protection) Act, 1986, the Public Liability (Insurance) Act, 1991 and Municipal Solid Wastes (Management and Handling) Rules, 2000 including the amendments and rules made thereafter.
6. All other statutory clearances such as the approvals for storage of diesel from Chief Controller of Explosives, Fire Department, Civil Aviation Department, Forest Conservation Act, 1980 and Wildlife (Protection) Act, 1972 etc. shall be obtained, as applicable by project proponents from the respective competent authorities.
7. The project proponent should advertise in at least two local Newspapers widely circulated in the region, one of which shall be in the vernacular language informing that the project has been accorded Environmental Clearance and copies of clearance letters are available with the Punjab Pollution Control Board and may also be seen on the website of the Ministry of Environment, Forests & Climate Change at <http://www.envfor.nic.in>. The advertisement should be made within Seven days from the date of receipt of the Clearance letter and a copy of the same should be forwarded to the Regional office of this Ministry at Chandigarh.
8. This clearance is subject to final order of the Hon'ble Supreme Court of India in the matter of Goa Foundation Vs. Union of India in Writ Petition (Civil) No. 460 of 2004 as may be applicable to this project.
9. Any appeal against this clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
10. Status of compliance to the various stipulated environmental conditions and environmental safeguards will be uploaded by the project proponent in its website.
11. A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, Zilla Parisad/Municipal Corporation, Urban Local Body and the Local NGO, if any, from whom suggestions/ representations, if any,

were received while processing the proposal. The clearance letter shall also be put on the website of the company by the proponent.

12. The proponent shall upload the status of compliance of the stipulated EC conditions, including results of monitored data on their website and shall update the same periodically. It shall simultaneously be sent to the Regional Office of MoEF, the respective Zonal Office of CPCB and the PPCB.

13. The project proponent shall also submit six monthly reports on the status of compliance of the stipulated EC conditions including results of monitored data (both in hard copies as well as by e-mail) to the respective Regional Office of MoEF, the respective Zonal Office of CPCB and the PPCB.

14. The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of EC conditions and shall also be sent to the respective Regional Offices of MoEF&CC by e-mail.


(Dr. Manoranjan Hota)
Director

Copy to: -

1. The Secretary, Department of Environment, Government of Punjab, Chandigarh.
2. The Chairman, Central Pollution Control Board, Parivesh Bhawan, CBD-cum-Office Complex, East Arjun Nagar, Delhi - 110 032
3. The Member Secretary, Punjab Pollution Control Board, Vatavaran Bhavan, Nabha road, Patiala-147001, Punjab.
4. The CCF, Regional Office, Ministry of Environment, Forests & Climate Change (NZ), Bays No. 24-25, Sector-31-A, Dakshin Marg, Chandigarh-160030.
5. IA - Division, Monitoring Cell, MoEF, New Delhi - 110003.
6. Guard file


(Dr. Manoranjan Hota)
Director

IA-J-11014/112/2022-IA-I
Government of India
Ministry of Environment, Forest & Climate Change
Impact Assessment Division

Indira Paryavaran Bhavan,
Jor Bagh Road, New Delhi-110 003
Dated: 25th November, 2022

Office Memorandum

Sub:- Standard Operating Procedure (SOP) for Post Environmental Clearance Monitoring and Compliance of the project -reg.

Background

The Ministry has established 19 Integrated Regional Office (IROs) vide Notification No. 1-5/2013-ROHQ dated 13th August, 2020 with a view to achieving mandated outcomes related to Monitoring and Compliance of the project in an improved, timely and effective manner.

2. As far as monitoring and compliance of EC conditions are concerned, as per para 10 of the EIA Notification, 2006, it is mandatory for the project proponent to submit half-yearly compliance reports in respect of the stipulated EC conditions to the Ministry and its Integrated Regional Offices (IROs).

The prescribed SOP wrt the Monitoring & Compliance is as given below:

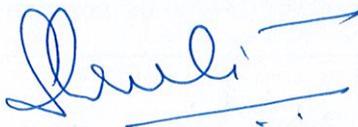
1. IROs undertake inspection of the unit, with respect to the following scenarios:

- i. IRO identifies ambiguity in half-yearly compliance reports with respect to the stipulated EC conditions submitted by Project Proponent (PP).
- ii. PP request IRO for issuance of Certified Compliance Report (CCR) in order to apply for expansion of the project under EIA, Notification 2006.
- iii. Complaint received against the project.
- iv. Direction from the Ministry based on PMO/VIP/PG/RTI etc. references.
- v. Random Inspection of projects.
- vi. Direction from Hon'ble court in various Court Matter.

2. Based on the observations during Monitoring IRO seeks Clarification/Action Taken Report (ATR) to the PP and submit Monitoring Report along with the clarification letter to the Ministry.

3. If PP fails to respond to it a reminder letter is sent by IA-Monitoring Cell allowing PP to submit ATR in 15 days.

4. **Action on the Monitoring Report by the Monitoring Cell:** Monitoring Cell of Ministry analyse the monitoring report submitted by IRO. Based on the observed Major and Minor partial/non-compliances clarification/ATR, if necessary, is sought from Project Proponent with direction to submit the response within a period of Thirty (30) days. If PP fails to submit the response of clarification/ATR letter within the time line period, a reminder letter as warning issued to the PP.



5. The response submitted by PP is examined in the Ministry and the Action taken report submitted by PP is sent to IRO for further verification. Based on IRO's verification report following actions are contemplated:

- i. If no satisfactory action has been taken by the PP and EC conditions are yet to be complied Ministry may issue Show-Cause Notice under the Section 5 and other provisions which may include Section 15 and 19 of the Environment (protection) Act, 1986.
- ii. If it is observed that the non-compliances are not rectified, Ministry provides an opportunity to PP for clarification in personal hearing under the chairmanship of officer not below the rank of Joint Secretary. Based on the outcome of the personal hearing if necessary, direction for Compensation/Suspension of EC may be issued.
- iii. If it is observed that PP has taken credible action to comply with the condition and the action is expected to be completed with some additional time, Ministry grant additional time in which actions are expected to be completed by PP to fully comply with the conditions mentioned in the EC and submit the compliance report duly verified by concerned IRO to the Ministry.
- iv. If it is observed that PP has now complied with all the conditions and the same has been confirmed in the verification report, Ministry issues Action Closure Letter (ACL) to the PP with direction to continuously submit six monthly compliance report on time.
- v. If it is observed that PP has violated the provisions of EIA Notification, 2006 and attracts the provisions of SOP dated 07.07.2022, Monitoring Cell intimates the concerned sector for taking appropriate action as deem fit.

6. Action after issuance of Show Cause Notice:

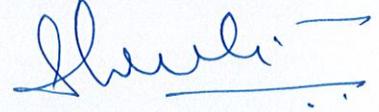
- i. Monitoring Cell of the Ministry prescribes a time line of Fifteen (15) days or Thirty (30) days for submission of reply of SCN based on the gravity of non-compliances. If PP fails to submit the response of SCN within the prescribed time period, if necessary, a warning letter may be issued.
- ii. The response to SCN submitted by PP is examined in the Ministry and if found necessary the reply submitted by PP is sent to IRO for further verification. Based on IRO's verification report following actions are contemplated:
 - a) If it is observed that PP has now complied with all the conditions and the same has been confirmed in the verification report, Ministry issues ACL to the PP with direction to continuously submit six monthly compliance report on time.
 - b) If it is observed that the non-compliances are not rectifiable, Ministry provides an opportunity to PP for clarification during personal hearing under the chairmanship of officer not below the rank of Joint Secretary. Based on the outcome of the personal hearing if necessary, direction for Compensation/Suspension of EC may be issued.

7. Action in other scenarios:

- i. If it is observed that there is imminent risk to the environment and health due to noncompliance by the PP, SCN with time line of Fifteen (15) days is issued to PP. If PP fails to submit the response of SCN within the prescribed time period, if necessary



- a warning letter may be issued otherwise after Fifteen (15) days personal hearing may be conducted under the chairmanship of officer not below the rank of Joint Secretary.
- ii. Based on the outcome of the personal hearing if necessary, direction for Suspension of EC or other prescribed action under EPA may be issued.
 - iii. If it is observed that due to non-compliance, accident has already been taken place, Ministry may immediately suspend the EC of the project till all the conditions are complied and duly verified by concerned IRO.



(Dr. Shruti Rai Bhardwaj)
Addl. Director/Scientist 'E'

Encl.: As above

To,
All Concerned

Copy for information to:

1. PS to Hon'ble Minister for Environment, Forest and Climate Change
2. PS to Hon'ble MoS (EF&CC)
3. PPS to Secretary (EF&CC)
4. PPS to DGF&SS (EF&CC)
5. PPS to AS (TK)/PPS to JS(SKB)
6. Guard File/Spare Copies
7. US(IT)/Consultant(IT)

URGENT
COURT MATTER

File no. IA-L-11011/16/2025-IA-I
Government of India
Ministry of Environment, Forest and Climate Change
(I.A. Compliance and Monitoring Division)

Indira Paryavaran Bhavan
Jor Bagh Road, Aliganj
New Delhi-110 003
Dated:17th March, 2025

To,

Deputy Director General of Forests (C),
Ministry of Environment, Forest and Climate Change,
Integrated Regional Office, Bays No. 24-25, Sector 31 A,
Dakshin Marg, Chandigarh – 160030

Sub: OA No. 1325/2024, 1326/2024 & 1327/2024 clubbed with Appeal No. 48/2024 in the matter of 'Public Action Committee & Ors. Versus the UOI & Ors.' pending before the NGT (PB), New Delhi -reg.

Ref:

- i. A copy OA No. 1325/2024
- ii. A copy of OA No. 1326/2024
- iii. A copy of OA No. 1327/2024
- iv. A copy of Appeal No. 48/2024
- v. Ministry's EC letter no. 10-92/2010-IA.III dated 03.05.2013
- vi. Ministry's EC letter no. 10-119/2011-IA.III dated 08.12.2014

Sir/Madam,

This is in reference to three Original Applications (OAs) numbered 1325/2024, 1326/2024, and 1327/2024, titled '*Public Action Committee and Ors. v. Union of India and Ors.*' pending before the National Green Tribunal (NGT), New Delhi which has been clubbed with Appeal no. 48/2024. These applications have been filed alleging that M/s Punjab Dyers Association and M/s Bahadur Ke Textiles & Knit Wear Association are not complying with the Environmental Clearance (EC) dated 03.05.2013 and 08.12.2014, respectively. Further, it has been alleged that the industries are violating the directions passed by the Punjab State Pollution Control Board (PSPCB) that prohibit illegal discharge of effluent from the Common Effluent Treatment Plant (CETP) into Buddha Nallah or any other surface water body.

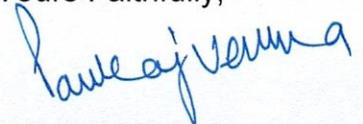
2. In this regard, the Regional Office (RO) of the Ministry at Chandigarh is requested to furnish a (i) factual status report concerning the issues raised in the letter petition, along with (ii) EC condition-wise compliance status report (s) for all the ECs associated with the project.

3. Being a court matter, the reports may be furnished to the Ministry at the earliest.

This issues with the approval of the competent Authority.

Enclosed: as above.

Yours Faithfully,



(Pankaj Verma)
Scientist 'F'

Email: pankaj.verma@nic.in
Tel: 011-20819270 (O)

Copy to:

- i. CP Division, IPB, MOEF & CC, New Delhi



भारत सरकार
GOVERNMENT OF INDIA
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE
क्षेत्रीय कार्यालय, चंडीगढ़ / Regional Office, Chandigarh



F. No.: 1-09/2025/NGT/Env/eFile



Dated: 01.05.2025

To

Sh. Pankaj Verma,
Scientist 'F'
Compliance and Monitoring Division-IA Division,
Ministry of Environment Forest and Climate Change,
Indira Paryavaran Bhawan, Jor Bagh Road,
Aliganj, New Delhi- 110003

Sub: OA No. 1325/2024, 1326/2024 & 1327/2024 clubbed with Appeal No. 48/2024 in the matter of 'Public Action Committee & Ors. Versus the UOI & Ors.' pending before the NGT (PB), New Delhi -reg.- Factual Status Report reg.

Ref.: Your letter No. IA-L-11011/16/2025-IA-I dated 17.03.2025.

Sir,

In the above cited reference and subject matter, please find enclosed herewith the Factual Status Report along with EC condition-wise compliance status reports of M/s Punjab Dyers Association and M/s Bahadur Ke Textiles & Knit Wear Association based on the site inspections carried out on 11.04.2025 for your consideration and further necessary action.

Yours faithfully,

Encl.: As above

Digitally signed by
K MUTHAMIZH SELVAN
Date: 01-05-2025
17:14:15

(Dr. K Muthamizh Selvan)
Addl. Director /Scientist 'E'

458

Factual Report for the matter OA No 1325/2024, 1326/2024 & 1327/2024 clubbed with Appeal No 48/2024 titled Public Action Committee & Ors Vs UOI & Ors pending before the Hon'ble NGT, New Delhi.

Background

The Ministry of Environment, Forest & Climate Change (MOEF & CC) in its vide communication dated 17th March 2025 to Regional Office Chandigarh had requested the factual report on the matter of OA No 1325/2024, 1326/2024 & 1327/2024 clubbed with Appeal No 48/2024 titled Public Action Committee & Ors Vs UOI & Ors pending before the Hon'ble NGT, New Delhi. In this regard, a site inspection was carried out on 11.04.2025 to find out the factual status and the compliance of the EC letter no 10-92/2010-IA dated 03.05.2013 and letter no 10-119/2011-IA III dated 08.12.2014.

During the site inspection it was found that the EC (10-92/2010-IA) was issued to The Secretary, M/S Punjab Dyers Association on 03.05.2013 to construct the Common Effluent Treatment Plant (CETP) with a capacity of 117 MLD at village Jamalpur Awana, Panchayat Jamalpur Awnana, Taluk Ludhiyana, Punjab. As per the EC conditions, the treated water should be used for irrigation purposes and there shall not be any discharge in to Buddha nallah. The matter was discussed with Punjab Pollution Control Board, Ludhiana and as per the statement from the Punjab Pollution Control Board, due to non feasibility in setting up the 117 MLD, it was proposed for 15 MLD at Bahadur Ke Road, Ludhiana by the M/s Bahadur Ke Textile & Knitwear Association, 40 MLD by the M/s Punjab Dyers Association (PDA)-Focal Point at village Jamalpur Awana and 50 MLD by the M/s Punjab Dyers Association

(i) M/s Bahadur Ke Textile & Knitwear Association EC letter no 10-119/2011-IA III dated 08.12.2014.

The EC was granted to set up 15 KLD on 8th December 2014 with a condition that the proponent shall maintain "ZERO discharge" However, the PP is continuously discharging the 15 MLD treated water to the Buddha Nallah. At present the CTO has been revoked by the State

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Pollution Control Board of Punjab. Effluent monitoring system is not appropriate. **The status of EC compliance is annexed as Annexure I.**

(ii) 40 MLD & 50 MLD by the M/s Punjab Dyers Association at village Jamalpur Awana- EC letter no 10-92/2010-IA dated 03.05.2013.

Setting up the 40 MLD was discussed in the Appraisal Committee meeting on Common Effluent Treatment Plants held on 03/03/2016 at the Ministry of Environment Forest & Climate Change. The committee has approved the proposal submitted by the Punjab Pollution Control Board. No separate EC has been granted for both 40 MLD and 50 MLD. At present there is no consent for the operation from the Punjab Pollution Control Board. Environment compensation has also imposed by the Punjab Pollution Control Board for the violation of the provisions of Environmental laws. None of the EC conditions are being followed by the both 40 & 50 MLD units. The units continuously dispatch 40 & 50 MLD treated waste water to the Buddha nallah. Immediate intervention needed from the concerned stakeholders to check the water pollution at the earliest. **The status of EC compliance is annexed as Annexure II (for both the plants).**

Digitally signed by
K MUTHAMIZH SELVAN
Date: 01-05-2025
17:14:32

460
PART – II: STATUS OF COMPLIANCE &
PART-III: DESCRIPTIVE REPORT ON STATUS OF COMPLIANCE TO CONDITIONS
OF ENVIRONMENTAL CLEARANCE (EC) & ENVIRONMENTAL MANAGEMENT
EC No.: 10-119/2011-IA.III dated 08.12.2014

PART A – SPECIFIC CONDITIONS:

Construction Phase:

S. No.	Conditions	Compliance Status
i	"Consent for Establishment" shall be obtained from State Pollution Control Board under Air (Prevention and Control of Pollution) Act, 1981 and Water (Prevention and Control of Pollution) Act, 1974.	Not Complied: The PP has not submitted the copy of the consent to establish obtained from the State Pollution Control Board under Air (Prevention and Control of Pollution) Act, 1981 and Water (Prevention and Control of Pollution) Act, 1974).
ii	The Punjab Pollution Control Board shall conduct regular as surprise inspection of the CETP.	Complied.
iii	Online monitoring of the influent and effluent shall be conducted.	Not Complied: Effluent monitoring has not been done proper manner.
iv	The proponent shall maintain Zero discharge.	Not Complied: The Unit discharging approximately 15 MLD treated water to Buddha nalla.
v	The permeate (purified accept) from each stage shall be collected for reuse (to be supplied back to the participating industries through piped network). The concentrated reject from final RO stage shall be subjected to destruction (through forced thermal evaporation) in multiple effect evaporators (MEE).	Not Complied.
vi	The MoU between CETP and member units shall indicate the maximum quantity of effluent to be sent to the CETP along with the quality.	Not Complied: The PP has not submitted the MoU between CETP and member units indicating the maximum quantity of effluent to be sent to the CETP along with the quality.
vii	The MoU between CETP and FETP shall indicate the maximum quantity of treated effluent and also the out let norms to be complied by CETP.	Not Complied: MoU between CETP and FETP indicating the maximum quantity of effluent treated effluent and also the out let norms to be complied by CETP.
viii	The effluent from member units shall be transported through CETP tankers only duly maintaining proper manifest system. The vehicles shall be fitted with proper GPS system.	Not Complied.
ix	Before accepting any effluent from member units, the same shall be as permitted by the SPCB in the consent order. No effluent from any unit shall be accepted without consent from SPCB under the Water Act, 1974 as	Not Complied: At present there is not consent from the for accepting the effluent from member units.

	amended	461	
x	Suitable meters shall be provided to measure the quantity of effluent received, quantity of effluent recycled/reused and discharged.		Complied.
xi	ESP shall be installed as air pollution control measure with the boiler as proposed.		Not Complied: ESP has not been installed to control air pollution.
xii	Hazardous wastes will be generated in the form of Primary treatment sludge (@ 15MT/Day), Solids from MEE concentrate drying and used oil will be handled and disposed as per HWM Rules, 2008.		Not Complied: Authorization from the SPCB has not been submitted to handle Hazardous wastes.
xiii	All the recommendation of the EMP shall be complied with letter and spirit. All the mitigation measures submitted in the EIA report shall be prepared in a matrix format and the compliance for each mitigation plan shall be submitted to Regional Office (RO), MOEF along with half yearly compliance report.		Not Complied: The PP has not submitted the details of EMP activities undertaken so far.
xiv	Transportation of Hazardous wastes shall be as per the section 129 to 137 of Central Motor Vehicle Rules, 1989.		Not Complied: Authorization from the SPCB has not been submitted to transport the Hazardous wastes.
xv	The proponent shall ensure that the project fulfills all the provisions of Solid Wastes (Management and Handling) Rules, 2000 including collection and transportation design etc.		Not Complied.
xvi	The units and the CETP will maintain daily log book of the quantity and quality of discharge from the units, quantity of inflow into the CETP, details of the treatment at each stage of the CETP including the raw materials used, quantity of the treated water sent back to the units, quantity of the salts extracted from the treatment process and details of selling of such salts. All the above information shall be provided on-line of the web site exclusively prepared for the purpose by the CETP owner. The website should be accessible by the people. The financial and energy details of the CETP will also be provided along with details of the workers of the CETP.		Not Complied.
xvii	The ground water at the site will also be monitored and information made available on the above web site.		Not Complied.
xviii	The project proponent shall set up separate environmental management cell for effective implementation of the stipulated environmental safeguards under the supervision of a Senior Executive.		Not Complied.

B. General Conditions:		462
i	Adequate provision for infrastructure facilities including water supply, fuel and sanitation must be ensured for construction workers during the construction phase of the project to avoid any damage to the environment.	Not applicable at present.
ii	Appropriate measures must be taken while undertaking digging activities to avoid any likely degradation of water quality.	
iii	The construction material shall be obtained only from approved quarries. In case new quarries are to be opened, specific approvals from the competent authority shall be obtained in this regard.	
iv	Adequate precautions shall be taken during transportation of the construction material so that it does not affect the environment adversely.	
v	Borrow pits and other scars created during the road construction shall be properly levelled and treated.	
vi	Adequate financial provision must be made in the project to implement the aforesaid safeguards.	Not Complied: The PP has not submitted the details of financial provision made in the project to implement the environmental safeguards.
vii	The project proponent will set up separate environmental management cell for effective implementation of the stipulated environmental safeguards under the supervision of a Senior Executive.	Not Complied
viii	Full support shall be extended to the officers of this Ministry/Regional Office at Chandigarh by the project proponent during inspection of the project for monitoring purposes by furnishing full details and action plan including action taken reports in respect of mitigation measures and other environmental protection activities.	Complied.
ix	A six-Monthly monitoring report shall need to be submitted by the project proponents to the Regional Office of this Ministry at Chandigarh regarding the implementation of the stipulated conditions.	Not Complied.
x	Ministry of Environment, Forests & Climate Change or any other competent authority may stipulate any additional conditions or modify the existing ones, if necessary in the interest of environment and the same shall be complied with.	-
xi	The Ministry reserves the right to add additional safeguard measures subsequently,	-

	if found necessary, and to take action including revoking of the environmental clearance under the provisions of the Environmental (Protection) Act, 1986, to ensure effective implementation of the suggested safeguard measures in a time bound and satisfactory manner.	
xii	In the event of a change in project profile or change in the implementation agency, a fresh clearance shall be obtained from the Ministry of Environment, Forests & Climate Change.	Not Complied: Construction activities seen during the site inspection.
xiii	The project proponents shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities and the date of start of land development work.	Not Complied.
xiv	A copy of the clearance letter will be marked to concerned Panchayat/local NGO, if any, from whom any suggestion/representation has been made received while processing the proposal.	Not Complied.
xv	Safety provision such as bus bays, service roads intersection improvement etc., will be carried out by the project proponent. The project proponent shall provide adequate facilities as per IRC norms/guidelines.	Not Complied.
xvi	A copy of the environmental clearance letter shall also be displayed on the website of the concerned State Pollution Control Board. The EC letter shall also be displayed at the Regional Office, District Industries centre and Collector's Office/ Tehsildar's office for 30 days.	Not Complied.
xvii	The funds earmarked for environmental protection measures shall be kept in separate account and shall not be diverted for other purpose. Year-wise expenditure shall be reported to this Ministry and its concerned Regional Office.	Not Complied.
5	These stipulations would be enforced among others under the provisions of water (Prevention and Control of Pollution) Act, 1974 the Air (Prevention and Control of Pollution) Act 1981, the Environment (Protection) Act, 1986, the Public Liability (Insurance) Act, 1991 and Municipal Solid Wastes (Management and Handling) Rules, 2000 including the amendments and rules made thereafter.	Not Complied.
6	All other statutory clearances such as the approvals for storage of diesel from Chief Controller of Explosives, Fire Department, Civil Aviation Department, Forest Conservation Act, 1980 and Wildlife	Not Complied.

	(Protection) Act, 1972 etc. shall be followed, as applicable by project proponents from the respective competent authorities.	
7	The project proponent should advertise in at least two local Newspapers. Widely circulated in the region, one of which shall be in the vernacular language informing that the project has been accorded Environmental Clearance and copies of clearance letters are available with the Punjab Pollution Control Board and may also be seen on the website of the Ministry of Environment, Forests & Climate Change at http://www.envfor.nic.in . The advertisement should be made within Seven days from the date of receipt of the Clearance letter and a copy of the same should be forwarded to the Regional office of this Ministry at Chandigarh.	Not Complied.
8	This clearance is subject to final order of the Hon'ble Supreme Court of India in the matter of Goa Foundation Vs. Union of India in Writ Petition (Civil) No. 460 of 2004 as may be applicable to this project.	-
9	Any appeal against this clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.	Nil
10	Status of compliance to the various stipulated environmental conditions and environmental safeguards will be uploaded by the project proponent in its website.	Not Complied.
11	A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, Zilla Parishad/Municipal Corporation, Urban Local Body and the Local NGO, if any, from whom suggestions/ representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the company by the proponent.	Not Complied.
12	The proponent shall upload the status of compliance of the stipulated EC conditions, including results of monitored data on their website and shall update the same periodically. It shall simultaneously be sent to the Regional Office of MoEF, the respective Zonal Office of CPCB and the PPCB.	Not Complied.
13	The project proponent shall also submit six monthly reports on the status of compliance of the stipulated EC conditions including results of monitored data (both in hard copies as well as by e-mail) to the respective Regional Office of MoEF, the respective	Not Complied.

	Zonal Office of CPCB and the PPC	465	
14	The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of EC conditions and shall also be sent to the respective Regional Offices of MoEF&CC by e-mail.		Not Complied.

Photographs taken during the site inspection:

	
Photo 1: Plant site	Photo 2: Chemical storage site at the site
	
Photo 3: Construction activities at the site	Photo 4: treated water stored.

Digitally signed by
 K MUTHAMIZH SELVAN
 Date: 01-05-2025
 17:14:58

(Dr. K.M. Selvan)
Addl. Director/Scientist 'E'

466
PART – II: STATUS OF COMPLIANCE &
PART-III: DESCRIPTIVE REPORT ON STATUS OF COMPLIANCE TO CONDITIONS
OF ENVIRONMENTAL CLEARANCE (EC) & ENVIRONMENTAL MANAGEMENT
EC No.: 10-92/2010-IA.III dated 03.05.2013

PART A – SPECIFIC CONDITIONS:

Construction Phase:

S. No.	Conditions	Compliance Status
i	Consent order shall be obtained from Pollution Control Board. The PCB shall ensure the treatability of Boron, Sodium Absorption Ration (SAR) and phenolic Compounds to meet the standards for agriculture use.	Not Complied: The PP has not submitted the copy of the consent to establish obtained from the State Pollution Control Board under Air (Prevention and Control of Pollution) Act, 1981 and Water (Prevention and Control of Pollution) Act, 1974).
ii	There shall be no discharge into Budha nallah.	Not Complied: The Unit discharging approximately 40 & 50 MLD treated water to Buddha nalla.
iii	The farmers shall be made aware that the water supplied to them is treated effluent.	Not Complied: At present treated water is being discharged to Buddha nalla.
iv	The project proponent shall set up separate environmental management cell for effective implementation of the stipulated environmental safeguards under the supervision of a Senior Executive.	Not Complied: The PP has not set up the separate environmental management cell for effective implementation of the stipulated environmental safeguards.
v	The funds earmarked for environment management plan shall be included in the budget and this shall not be diverted for any other purposes.	Not Complied: The details of funds earmarked for environment management plan has not been submitted.
vi	Project proponent should develop green belt all along the periphery of the site with plant species that are significant and used for the pollution abatement.	Not Complied: Green belt is not adequate.
vii	All the recommendation of the EMP shall be complied with letter and spirit. All the mitigation measures submitted in the EIA report shall be prepared in a matrix format and the compliance for each mitigation plan shall be submitted to MoEF along with half yearly compliance report to MoEF-RO.	Not Complied.
6.	GENERAL CONDITIONS:	
i	The project proponent will set up separate environmental management cell for effective implementation of the stipulated environmental safeguards under the supervision of a Senior Executive.	Not Complied: The PP has not set up the separate environmental management cell for effective implementation of the stipulated environmental safeguards.
ii	Full support shall be extended to the officers of this Ministry/Regional Office at Chandigarh by the project proponent during inspection of the project for monitoring purposes by furnishing full details and action plan including action taken reports in respect	Complied.

	of mitigation measures and other environmental protection activities.	
iii	A six-Monthly monitoring report shall need to be submitted by the project proponents to the Regional Office of this Ministry at Chandigarh regarding the implementation of the stipulated conditions.	Not Complied.
iv	Ministry of Environment & Forests or any other competent authority may stipulate any additional conditions or modify the existing ones, if necessary in the interest of environment and the same shall be complied with.	-
v	The Ministry reserves the right to revoke this clearance if any of the conditions stipulated are not complied with the satisfaction of the Ministry.	Many of the condition are not complied with.
vi	In the event of a change in project profile or change in the implementation agency, a fresh reference shall be made to the Ministry of Environment and Forests.	Partially Complied: The EC was given to set up CETP with capacity of 117 MLD. However, Punjab dyers association had set up 40 MLD and 50 MLD separately. 40 MLD CETP of M/s Punjab Dyers Association (PDA) Focal Point Module has been discussed in the Appraisal Committee meeting on Common Effluent treatment plants held in the Ministry of Environment, Forest & Climate Change on 03.03.2016. CETP of 50 MLD installed at Tajpur road, Ludhiana has not been intimated to the Ministry of Environment and Forests.
vii	The project proponents shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities and the date of start of land development work.	Not Complied.
viii	A copy of the clearance letter shall be marked to concerned Panchayat/local NGO, if any, from whom any suggestion/representation has been made received while processing the proposal.	Not Complied.
ix	Safety provision such as bus bays, service roads intersection improvement etc., will be carried out by the project proponent. The project proponent shall provide adequate facilities as per IRC norms/guidelines.	Not Complied.
7	These stipulations would be enforced among others under the provisions of Water (Prevention and Control of Pollution) Act 1974, the Air (Prevention and Control of Pollution) Act 1981, the Environment (Protection) Act, 1986, the Public Liability (Insurance) Act, 1991 and EIA Notification 2006, including the amendments and rules	Not Complied: The CTO has been revoked by the SPCB, Punjab.

	made thereafter,	468	
8	All other statutory clearances such as the approvals for storage of diesel from Chief Controller of Explosives, Fire Department, Civil Aviation Department, Forest Conservation Act, 1980 and Wildlife (Protection) Act, 1972 etc. shall be obtained, as applicable by project proponents from the respective competent authorities.		Not Complied.
9	The project proponent shall advertise in at least two local Newspapers widely circulated in the region, one of which shall be in the vernacular language informing that the project has been accorded Environmental Clearance and copies of clearance letters are available with the State Pollution Control Board and may also be seen on the website of the Ministry of Environment and Forests at http://www.envfor.nic.in . The advertisement should be made within 10 days from the date of receipt of the Clearance letter and a copy of the same should be forwarded to the Regional office of this Ministry at Chandigarh.		Not Complied.
10	This Clearance is subject to final order of the Hon'ble Supreme Court of India in the matter of Goa Foundation Vs. Union of India in Writ Petition (Civil) No.460 of 2004 as may be applicable to this project.	-	
11	Any appeal against this clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.	-	
12	Status of compliance to the various stipulated environmental conditions and environmental safeguards will be uploaded by the project proponent in its website.		Not Complied.
13	The project proponent shall also submit six monthly reports on the status of compliance of the stipulated EC conditions including results of monitored data (both in hard copies as well as by e-mail) to the respective Regional Office of MoEF, the respective Zonal Office of CPCB and the SPCB.		Not Complied.
14	The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of EC conditions and		Not Complied.

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shall also be sent to the respective Regional Offices of MoEF by e-mail.

Digitally signed by
 K MUTHAMIZH SELVAN
 Date: 01-05-2025
 17:15:16

(Dr. K.M. Selvan)
Addl. Director/Scientist 'E'

Photographs taken during the site inspection:



Speed Post/Online

F. No. IA-L-11011/16/2025-IA-I
Government of India
Ministry of Environment, Forest and Climate Change
(IA- Compliance & Monitoring Division)

Indira Paryavaran Bhavan
Jor Bagh Road, Aliganj
New Delhi-110 003
Email: Pankaj.verma@nic.in

Dated: 14th May, 2025

Sub: Show Cause Notice under Section 5 of Environment (Protection) Act, 1986 for Non- Compliances observed with respect to the project "Common Effluent Treatment Plant (CETP) at Village Jamalpur Awana, Panchayat Jamalpur Awana Taluk Ludhiana East, Ludhiana District, Punjab by M/s Punjab Dyers Association" -reg.

Ref: i. Ministry's EC letter no. 10-92/2010-IA.III dated 03.05.2013
ii. RO-Chandigarh Monitoring report vide letter no. 1-09/2025/NGT/Env/eFile dated 01/05/2025

WHEREAS, Environmental Clearance (EC) was granted **Punjab Dyers Association** vide letter No. **10-92/2010-IA.III dated 03.05.2013**, subject to implementation of various conditions and environmental safeguards contained therein, and

2. WHEREAS, the project was monitored for ascertaining compliance to the conditions stipulated in the aforesaid environmental clearance by the Regional Office of the Ministry at Chandigarh on 11.04.2025. The report was submitted to the Ministry vide letter No. **1-09/2025/NGT/Env/eFile dated 01/05/2025** (copy enclosed).

3. WHEREAS, the inspection report dated 01.05.2025 was examined in the Ministry and following are the observed significant non-compliance with respect to ECs issued by the Ministry:

- i. The PP has not submitted the copy of the consent to establish obtained from the State Pollution Control Board under Air Act, and Water Act,. **[Specific Condition: Construction phase. i]**
- ii. The Unit is discharging approximately 40 & 50 MLD treated water to Buddha nalla against the condition. **[Specific Condition: Construction phase. ii]**
- iii. No information has been provided regarding 'farmers shall be made aware that the water supplied to them is treated effluent' **[Specific Condition: Construction phase. iii]**.

- iv. The PP has not set up the separate environmental management cell for effective implementation of the stipulated environmental safeguards **[Specific Condition: Construction phase. iv, General Condition: i]**.
 - v. The details of funds earmarked for environment management plan has not been submitted **[Specific Condition: Construction phase. v]**.
 - vi. Adequate Green belt has not been provided. **[Specific Condition: Construction phase. vi]**.
 - vii. All the recommendations of the EMP and the mitigation measures submitted in the EIA has not been complied with. **[Specific Condition: Construction phase. vii , and General Condition: 13]**.
 - viii. Six monthly compliance report has not been submitted. **(General Condition-ii)**
 - ix. The PP has set up 40 MLD and 50 MLD CETP separately without intimation to the Ministry of Environment and Forests **[General Condition: vi]**
 - x. The date of financial closure and final approval of the project by the concerned authorities and the date of start of land development work has not been submitted **[General Condition: vii]**.
 - xi. Details of the EC letter sent to local authority has not been provided. **[General Condition: viii]**
 - xii. Details of Safety provision as per IRC norms has not been provided. **[General Condition: ix]**
 - xiii. The CTO has been revoked by the SPCB, Punjab. **[General Condition: 7]**
 - xiv. Details of other statutory clearances such as the approvals for storage of diesel from Chief Controller of Explosives, Fire Department, Civil Aviation Department, Forest Conservation Act, 1980 and Wildlife (Protection) Act, 1972 etc. has not been submitted. **[General Condition: 8]**
 - xv. Details of the EC advertisements in the local news paper and submission to the Regional Office Chandigarh has not been provided. **[General Condition: 9]**
 - xvi. PP has not submitted the status of the compliance of the stipulated environmental conditions including results of monitored data on its website. **[General Condition: 12]**
 - xvii. PP has neither submitted the environmental statement for each financial year ending on 31st March in Form-V nor uploaded the status of compliance of environmental conditions on website **[General Condition: 14]**
4. In the above context, your attention is drawn to provision of Section 5 of the Environment (Protection) Act, 1986 which is as reproduced below:

"For the avoidance of doubts, it is hereby declared that the power to issue directions under this section includes power to direct-

a. The closure, prohibition or regulation of any industry, operation or process; or

b. Stoppage or regulation of the supply of electricity or water or any other service."

6. Now, therefore, you are directed to submit your point-wise response to the aforesaid non-compliance (para 3 above) of EIA Notification, 2006 and explain as to why this Ministry should not take action against you under the provisions of Environment (Protection) Act, 1986 for the non-compliance of the environmental conditions mentioned above.

7. You are also advised to submit your reply within 30 (Thirty) days of the receipt of this Notice falling which the ministry will be constrained to initiate action, as deemed fit and appropriate under the provision of section 5 of the Environment (protection) Act, 1986 and the circumstances of the case, with or without any further notice to the project. In your response, it may also be clearly stated whether a hearing is required by the project proponent before a final order is passed by this ministry. Further, this Show Cause is without prejudice to any other legal action which may be taken against you.

This issues with the approval of the Competent Authority.

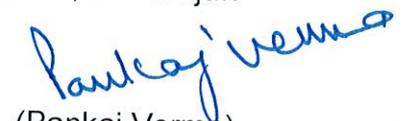
To,

The Secreary,
M/s Punjab Dyers Association,
Nav Ratan Complex New Chawla Furnitures,
Link Road, Cheema Chowk,
Ludhiana-141008, Punjab


(Pankaj Verma)
Scientist 'F'

Copy to:

1. The Deputy Director General of Forests (C), Ministry of Environment, Forest and Climate Change, Bays No. 24-25, Sector 31 A, Dakshin Marg, Chandigarh – 160030.
2. The Member Secretary, Punjab State Pollution Control Board, Vatavaran Bhawan, Nabha Road, Patiala 147001
3. The Member Secretary, INFRA-II, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi-03 (**For information and further necessary action**)
4. The Chairman, Central Pollution Control Board, Parivesh Bhawan, East Arjun Nagar, Delhi-110032


(Pankaj Verma)
Scientist 'F'

Speed Post/Online

F. No. IA-L-11011/16/2025-IA-I

Government of India

Ministry of Environment, Forest and Climate Change
(IA- Compliance & Monitoring Division)

Indira Paryavaran Bhavan
Jor Bagh Road, Aliganj
New Delhi-110 003
Email: Pankaj.verma@nic.in

Dated: 14th May, 2025

Sub: Show Cause Notice under Section 5 of Environment (Protection) Act, 1986 for Non- Compliances observed with respect to the project "Establishment of Common Effluent Treatment Plant (CETP) of 15 MLD at Bahadurke Road Dyeing Complex1 Ludhiana, Punjab by M/s Bahadur Ke Textile & Knitwear Association Ltd. (BTKAL)" -reg.

Ref: i. Ministry's EC letter no. 10-119/2011-IA.III dated 08.12.2014

ii. RO-Chandigarh Monitoring report vide letter no. 1-09/2025/NGT/Env/eFile dated 01/05/2025

WHEREAS, Environmental Clearance (EC) was granted by M/s Bahadur Ke Textile & Knitwear Association Ltd. (BTKAL) vide letter No. 10-119/2011-IA.III dated 08.12.2014, subject to implementation of various conditions and environmental safeguards contained therein, and

2. WHEREAS, the project was monitored for ascertaining compliance to the conditions stipulated in the aforesaid environmental clearance by the Regional Office of the Ministry at Chandigarh on 11.04.2025. The report was submitted to the Ministry vide letter No. 1-09/2025/NGT/Env/eFile dated 01/05/2025 (copy enclosed).

3. WHEREAS, the inspection report dated 01.05.2025 was examined in the Ministry and following are the observed significant non-compliance with respect to ECs issued by the Ministry:

- i. The PP has not submitted the copy of the consent to establish obtained from the State Pollution Control Board under Air Act, and Water Act, [Specific Condition: Construction phase. i]
- ii. Effluent monitoring has not been done properly by the PP. [Specific Condition: Construction phase. iii]
- iii. The Unit is discharging approximately 15 MLD treated water to Buddha nalla against the condition. [Specific Condition: Construction phase. iv]

- iv. PP has not provided the details of the permeate, concentrated reject in MEE. **[Specific Condition: Construction phase. v]**
- v. Details of the MoU between CETP and member units has not been provided. **[Specific Condition: Construction phase. vi]**
- vi. Details of the transportation of the effluent from member has not been provided. **(Specific Condition: Construction phase. viii).**
- vii. PP has no valid consent to accept the effluent from member units at the time of inspection. **(Specific Condition: Construction phase. ix).**
- viii. ESP has not been installed to control air pollution. **(Specific Condition: Construction phase. xi).**
- ix. Authorization from the SPCB has not been submitted to handle Hazardous wastes. **(Specific Condition: Construction phase. xii).**
- x. The PP has not submitted the details of EMP activities undertaken so far. **(Specific Condition: Construction phase. xiii).**
- xi. Authorization from the SPCB has not been submitted to transport the Hazardous wastes. **(Specific Condition: Construction phase. xiv).**
- xii. Details of the compliance of the Solid Wastes (Management and Handling) Rules, 2000 including collection and transportation design has not been provided. **(Specific Condition: Construction phase. xv).**
- xiii. The PP has not maintained daily log book of the quantity and quality of discharge from the units, quantity of inflow into the CETP, details of the treatment at each stage of the CETP including the raw materials used, quantity of the treated water sent back to the units, quantity of the salts extracted from the treatment process and details of selling of such salts. PP has not provided the financial and energy details of the CETP. **(Specific Condition: Construction phase. xvi).**
- xiv. Details of the monitoring of the groundwater has not been provided. **(Specific Condition: Construction phase. xvii).**
- xv. The PP has not set up the separate environmental management cell for effective implementation of the stipulated environmental safeguards **(Specific Condition: Construction phase. xviii, General Condition: vii).**
- xvi. The PP has not submitted the details of financial provision made in the project to implement the environmental safeguards. **(General Condition: vi).**
- xvii. Six monthly compliance report has not been submitted. **(General Condition-ix)**
- xviii. Construction activities seen during the site inspection. **(General Condition: xii).**
- xix. PP has not submitted the date of financial closure and final approval of the project. **(General Condition: xiii).**
- xx. Details of the EC letter sent to local authority has not been submitted. **(General Condition: xiv, General Condition: 11).**



- xxi. Details of Safety provision as per IRC norms has not been provided. **(General Condition: xv).**
- xxii. EC letter has not been displayed on the website of the company. **(General Condition: xvi).**
- xxiii. Details of the funds earmarked for environmental protection measures kept in separate account and its utilization has not been provided. **(General Condition: xvii).**
- xxiv. The details of funds earmarked for environment management plan has not been submitted **[Specific Condition: Construction phase. v].**
- xxv. Adequate Green belt has not been provided. **[Specific Condition: Construction phase. vi].**
- xxvi. All the recommendations of the EMP and the mitigation measures submitted in the EIA has not been complied with. **[Specific Condition: Construction phase. vii , and General Condition: 13].**
- xxvii. Details of other statutory clearances such as the approvals for storage of diesel from Chief Controller of Explosives, Fire Department, Civil Aviation Department, Forest Conservation Act, 1980 and Wildlife (Protection) Act, 1972 etc. has not been submitted. **(General Condition: 6).**
- xxviii. Details of the EC advertisements in the local news paper and submission to the Regional Office Chandigarh has not been provided. **(General Condition: 7).**
- xxix. Status of compliance to the various stipulated environmental conditions and environmental safeguards has not been uploaded by the project proponent in its website. **(General Condition: 10).**
- xxx. PP has neither submitted the environmental statement for each financial year ending on 31st March in Form-V nor uploaded the status of compliance of environmental conditions on website **[General Condition: 14]**

4. In the above context, your attention is drawn to provision of Section 5 of the Environment (Protection) Act, 1986 which is as reproduced below:

"For the avoidance of doubts, it is hereby declared that the power to issue directions under this section includes power to direct-

- a. The closure, prohibition or regulation of any industry, operation or process; or*
- b. Stoppage or regulation of the supply of electricity or water or any other service."*

6. Now, therefore, you are directed to submit your point-wise response to the aforesaid non-compliance (para 3 above) of EIA Notification, 2006 and explain as to why this Ministry should not take action against you under the provisions of Environment (Protection) Act, 1986 for the non-compliance of the environmental conditions mentioned above.

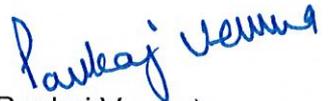
7. You are also advised to submit your reply within 30 (Thirty) days of the receipt of this Notice falling which the ministry will be constrained to initiate action, as deemed fit and appropriate under the provision of section 5 of the

Environment (protection) Act, 1986 and the circumstances of the case, with or without any further notice to the project. In your response, it may also be clearly stated whether a hearing is required by the project proponent before a final order is passed by this ministry. Further, this Show Cause is without prejudice to any other legal action which may be taken against you.

This issues with the approval of the Competent Authority.

To,

The Secreary,
M/s Bahadur Ke Textile & Knitwear Association Ltd. (BTKAL)
Bahadurke Road Dyeing Complex, Ludhiana, Punjab


(Pankaj Verma)
Scientist 'F'

Copy to:

1. The Deputy Director General of Forests (C), Ministry of Environment, Forest and Climate Change, Bays No. 24-25, Sector 31 A, Dakshin Marg, Chandigarh – 160030.
2. The Member Secretary, Punjab State Pollution Control Board, Vatavaran Bhawan, Nabha Road, Patiala 147001
3. The Member Secretary, INFRA-II, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi-03 (**For information and further necessary action**)
4. The Chairman, Central Pollution Control Board, Parivesh Bhawan, East Arjun Nagar, Delhi-110032


(Pankaj Verma)
Scientist 'F'